

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 321**

IA-454/2024, IA-5572/2023, IA-4406/2023,  
IA-4896/2023, IA-1370/2024, IA-5775/2023

**In IB-84(ND)/2021**

**IN THE MATTER OF:**

Endless Services Pvt Ltd

.... Petitioner/Applicant

Vs.

Elly Realcon Pvt Ltd

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant

: Mr. Pankaj Agarwal, Mr. Shashwat Advs.

For the RP

: Mr. Gaurav Mitra, Mr. Saket Gogia, Ms. Gauri Pande,  
Ms. Sheetal Maggon Advs.

For the P. ARC

: Mr. Amit Chadha, Sr. Adv., Mr Suresh, Mr. Shikhar  
Kumar Advs.

**ORDER**

**IA-454/2024**

Mr. Chaddha, Ld. Senior Counsel appearing for Applicant has stated that no rejoinder is required to be filed in this application.

Pleadings are complete.

List the matter for arguments **on 12.07.2024.**

**IA-1370/2024**

Two days time granted to enable the Applicant to bring the rejoinder affidavit on record.

List the matter for arguments **on 12.07.2024.**

**IA-5572/2023, IA-4406/2023, IA-4896/2023, IA-5775/2023**

List the matter **on 12.07.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**